

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.01(MAH)/2015  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016



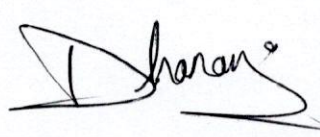
NAME OF THE PARTIES: Mr. Sunil Dubey

V/s.

M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Vinit J. Mehta i/b SD Eroni law Chambers	Adv. for Resp No. 1 to 4.	
2	Dr S. N. Jani	Pcs for Petitioner	
3.	Ms. Prachi Dhanani i/b Veritas Legal	Adv. for Respondent No. 5	

ORDER

**C.P. No.01/397-398/CLB/MB/MAH/2015**

1. Praeipie dated 16<sup>th</sup> November, 2016 mentioned today for adjudication. Contents of the Praeipie are considered. However, reply as per statement of the Ld. Counsel is to be filed today itself i.e. on 18<sup>th</sup> November, 2016. Hence, time is granted. It is directed to serve a copy to the other side today itself.

MCS

2. From the side of Respondent Nos. 1 to 4, Ld. Counsel has stated that in the event of a latest development an Affidavit is required to be filed. Their right to file an Affidavit cannot be curtailed at this preliminary stage. The Petitioner is granted time to deal with the contents of the Affidavit.
4. As per last Order para 6, C.P. 01/2015 along with C.A. 85 shall not be heard on 30<sup>th</sup> November, 2016 as the Petitioner is seeking time today. After due consultation with both the sides, next date of hearing is now fixed for **4<sup>th</sup> January, 2017**.
5. This date is duly communicated to both the sides in the Court. Registry is directed to note down the change.

Dated: 18.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Judicial)